

In The Central Administrative Tribunal  
Calcutta Bench

MA 20 of 2002  
MA 21 of 2002  
(O.A 102 of 1996)

Present : Hon'ble Mr. B.P. Singh, Administrative Member  
Hon'ble Mr. M.L. Chauhan, Judicial Member

Sujit Kr. Sinha

- VS -

Health & Family Welfare

For the Applicant : Mr. B. Chatterjee, Counsel  
Ms. B. Mondal, Counsel

For the Respondents: Mr. P.C. Saha, Counsel

Heard on : 14-02-2002

Date of Order : 14-02-2002

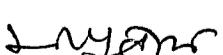
ORDER

B.P. SINGH, AM

MA 20 of 2002 has been filed by the applicant of O.A. 102 of 1996 for restoration of the said O.A. which was dismissed for default on 16-10-2001. MA 21 of 2002 has been filed for condonation of delay in the matter of filing the aforesaid restoration application.

2. After hearing both parties and on going through the averments made in the MAs, we are satisfied with the cause shown for non-appearance of the applicant or his counsel on 16-10-2001. Accordingly, the condonation application is allowed and the O.A. 102 of 1996 is restored to its original number and file after setting aside the order of dismissal dated 16-10-2001. Thus, both the MAs are disposed of.

  
( M.L. Chauhan )  
Member(J)

  
( B.P. Singh )  
Member(A)